

**To**

**The Principal Bench**

**National Green Tribunal**

**New Delhi – 110 001**

**Sub : Original Application No 229/2013 and no. 280/2017  
& Execution Application 19 of 2018.**

**Ref : Giriraj Parikrama Sanrakshan Sansthan & others  
etc./s State or Rajasthan & Others**

**Bench: Hon'ble Justice R S Rathore Judicial Member,  
Hon'ble S S Garbyal Expert Member Order Dt July  
15<sup>th</sup> and Order Dated July 19<sup>th</sup> 2019.**

Respected Sir

As per above order of the NGT Bench, I visited and camped at Govarddhan and closely watched Mundiya Poonam Arrangements, Walked myself through the Parikrama marg with pilgrimages on 16<sup>th</sup> night. I also camped later, after Mundiya poonam to see the compliance part of the earlier orders and observations of the Bench. I also discussed all the issues with all the concerned officers.

I took round of the whole Parikrama Marg with DM, SP, ADM, SDM, Addl SP, Dy SP, DFO, Pollution Control Board Officer, PWD, Water works officers, Nagar Panchayat officer & DPRO also.

I also gave some time and enquired about the local residents facing , discussed with the.

### **Mundiya Poonam Observations**

[A] Sir about the administrative arrangements for Mundiya Poonam Parikrma, which claimed to have more then 10-15 Lakhs visitors, in Govarddhan, detailed arrangements were made by the District and Police Departments. This was full proof, if followed in true and sincere manner, no doubt about it. But the follow up or supervision on compliance part was total failure.

As far as law & order part is concerned, there wasn't any problem reported, no untoward happening or incident reported in three days, except some small traffic congestion on certain main roads were reported, and I found the SSP Mathura was concerned and also at certain point he was supervising himself. ADG Agra was also concerned and continuously taking care of all arrangements.

[B] About cleanliness of Parikrama Marg, Cleanliness of Main Shrine at Manasi Ganga, Cleanliness of Daan Ghati, Temples were total collapse of the system. No pilgrimages could easily walk through both the temples, as receivers were least concerned about the facilities to the Yatries. The Garbage cleaning or removal from temple was in a pathetic shape. The DM Mathura himself visited the temple with me and saw the condition. The District Admn could do much about it as both the temples are under receiver by the Judicial Courts. Like Helpless, That's why It requires the constitution of Shrine Board , as receivers concern is just to earn money and forget about the facilities.

In both the temples , floor was wet , slippery with soil soaked floor and no one could walk and offer prayer to the GiriRaj Ji, for which they had come.

Later on I took appointment with the District and session Judge at Mathura and called on with the DM Mathura and showed our concern, regarding the total failure of facilities provided to pilgrimages by the Receiver / contractor of the Daan Ghati and Manasi Ganga temples.

[C] As far as the Parikrama Marg was concerned, Govarddhan Town was more or less well managed as far as the cleanliness was concerned, But rest of the parikrama marg was in shabby condition. I was

informed that the DPRO [Panchayat Officer] has deployed 700 Safai Workers for the Mundiya Poonam Mela [3-4 Days]. I took round in day and night both but hardly found any safai worker working except NGO Ujjawal Braj whose small vehicles were regularly collecting the garbage, but the 700 safai workers were hardly located, especially in the night when the Yatra was on its peak , they were hardly located working. I can say it was total failure.

Even Most of the Nullas, earlier pointed out were not cleaned at all before the Mundiya Poonam, which were got cleaned after two days of Parikrama, when on my personal request DM himself intervened.

[D] Permission or temporary licenses were given to Bhandara serving the pilgrimages by the SDM concerned, this system was neither monitored nor checked, as if permission is given to 50, more than double found operating [Notional figure, as no one was able to confirm the number] , and there was no system to check the mushrooming of such Bhandaras, mostly responsible for uncontrolled garbage on whole parikrama marg. Unabated or uncontrolled sound system, was without any check, some places were reported to have vulgar or obscene dances being performed without any check.

[E] ETPs were found working at Jatipura, Daan Ghati and Manasi Ganga, Diverting most of the fluid from temples {They say its Milk}, but disposal of the waste water from Dan Ghati ETP, Near Police Station was of concern, as proper disposal was to be managed properly.

[F] Uncontrolled Battery Operated rickshaws were of great concern. Some small incidents of accidents, were reported, and they move very fast, in large numbers, the Nagar Panchayat / SDM, with the help of transport department have control the number and operation of these vehicles immediately, otherwise a day will come when these are also going to create big problem for Pilgrimage.

[G] A large number of uncontrolled beggars are also big problem. Which require proper control.

## ISSUES PERTAINING TO PETITION :-

1. **Service Road** :- As discussed earlier the State Government had given contract to RITES [Rail India Technical & Economic Services - Railway Agency] was given task to study and project and submit DPR, as soon as possible. I was informed that they have made and submitted detailed project report to the UP Government, [PWD] , which has been studied and budgetary sanction / provision is awaited. The Counsel for UP Govt has probably submitted report regarding this Para to Hon'ble NGT Bench, I was informed.

If UP Govt Approves the Project and Budget is allotted the Service Road can be completed in two years, which may serve as life line for Govarddhan, Anyor Jatipura and Surrounding area for sure.

2. **Ring Road** :- The Ring Road is likely to complete by the end of 2020, as most of the portion is complete barring 2.9 kms . For remaining 2.9 KMs sanction has been received from the UP Government as informed by the Ex EN PWD Mathura. The Required budget has also been sanctioned, but the land acquisition is to start. As per PWD officers the acquisition may take 6 months and construction may take one more year. Meaning there by even after all sanctions the Ring Road will not complete before December 2020.

The District Administration Mathura with all its initiative and fast negotiations, may enhance the process and this 2.9 KMs road can be completed within one year from now.

3. **No Vehicular Traffic on Parikrama Marg** :- This is being followed properly, and generally no four wheelers were spotted barring few, which enter from various smaller roads in Rajasthan side. The vehicles seen in parikrama marg were neither authorized, nor being questioned by local police shows indifferent behavior.

Special attention is to paid by Local Administration / Police regarding uncontrolled Battery Operated Rickshaws. After banning four wheelers, these rickshaws are creating problem specially for walking pilgrimages. Reports of cheating have also been received. There should be proper management, licensing, monitoring, Fare / Tariff chart monitoring for these rickshaws, which is totally absent so far.

4. **No Construction Zone** :- The Complete Govarddhan Parikrama Marg has been declared [Notified] No Construction Zone, both by UP & Rajasthan Government, But still some construction are going on, Strict compliance is be ensured by the District Administration.

Unauthorized construction at two places spotted in the main Parikrama Marg in Anyor and shown to

SDM Govarddhan on the spot and DM Mathura was also informed, They weren't aware of such large constructions, nor able to inform whether permission by competent authorities or NGT was taken. Although they promised to act swiftly. Attached photos are enough proof, taken on 11<sup>th</sup> August.

5. Sewerage Connection: - No plan has been approved so far by the Government of UP, which was made to connect all residential houses in Govarddhan and whole Parikrama Marg. Out of total 4511, as reported earlier 1820 houses were connected to sewerage line, but remaining 2691 houses are still open polluting the whole area. Situation remains the same as reported in the Commissioner Report number II. \*\*

Full proof sewerage connection plan for Govarddhan Anyor and Jatipura still pending and no action has been initiated for this. Mr Maharaj Singh Project Manager Sewerage & Drainage Unit Jal Nigam Mathura and DM Mathura conveyed that proposal has been sent to Government and still pending, and process is going on. No cutoff date can be fixed as DPR is not ready so far.

As reported earlier, no budget was allotted for maintenance of the STP, Hon'ble NGT bench intervened and budget [Five Lakhs Rs] was allotted for the maintenance, but nothing has been done to repair the existing STP, pipes, embankment, and Water bodies of STP etc. Authorities said they have



used money in servicing the pumps and all money sanctioned is spent. Where, I am not satisfied. I visited both pumping station next to Nagar Panchayat Office and STP site again on 11<sup>th</sup> August, with Project Manager and New SDM Govarddhan, Painting of pumping room and painting of some pipes was done after 16<sup>th</sup> July, but total area of STP still need complete maintenance, which was shown to concern authorities on the spot.

6. **Garbage / Solid Waste Management** :- The Situation of collection and disposal of solid waste remains more or less same. Sir As reported earlier, the DPR [Panchayat Raj] officers and Nagar Panchayat authorities are total failure and Parikrama Marg and Govarddhan town remain as dirty as reported earlier. Either project is not full proof nor the will power of the local authorities is totally absent to make or keep the pious area of Govarddhan clean so far.

Still the same obsolete rickshaws collection garbage open, and the way they are doing is objectionable and unhygienic.

7. **Cleanliness of the Area** :- Cleanliness of Town Govarddhan and Parikrama Marg\*\* Refer last Para 6 Hon'ble. The whole area is stinking, especially in and around Manasi Ganga & Daan Ghati Temples. The Receivers by the Judicial Courts are not at all

doing their job to up keep the area, nor they are concerned about the problems faced by the pilgrimage, which was seen both during Mundiya Poonam and again on Saturday Sunday 10<sup>th</sup> 11<sup>th</sup> August during Ekadashi . The large number of Yatries couldn't be managed and whole area was full of filth and stinking. All three open drainage were chocked again and authorities were asked to clean these regularly, which they simply don't.

8. **ETPs** :- As reported last time all three ETPs [Manasi Ganga, Daan Ghati & Jatipura are working properly and to the fullest capabilities, but disposal of waste water at Daan Ghati ETP is not working properly, and residue water from exit drain is stinking in the whole residential area near Govarddhan Police Station. Authorities were called on the spot and shown the problem.
  
9. **Encroachments** :- As reported earlier remaining 59 Encroachments out of total 249 are still pending to be removed, and already removed are to be cleared and maintained, properly, of which 50 % work has been completed by PWD / Forest departments. Some issues are subjudice / pending in the competent court and stay has been given, what attempt done by the authorities to get the stay vacated is not known.

**10. Shrine Board :-** This is most important aspect of the whole observation and direction given by Hon'ble NGT Bench. And The Government of UP and Rajasthan both had agreed to the direction. Earlier affidavits were also submitted, to the extent that the Draft Bill is ready and within no time Shrine Board will come existence. In the meantime something happened and process was kept in abeyance by the UP Government.  
Why Shrine Board is Required

{a} The whole receiver system is utter failure for all three shrines. Specially Manasi Ganga and Daan Ghati Temples have become centers of total mismanaged shrines, None of the receivers are concern about facilities to the yatries, and no cleanliness in the campus is their preference. Huge amount is being earned and most of the amount is being embezzled. Recently on the initiative of the court a criminal Case No 229 /19 U/S 406 / 420 IPC has been registered at the Police Station Govarddhan Distt Mathura and receiver Dal Chand was arrested and is under Judicial custody. Same type of complained being investigated for other Shrines as well.

{b} The Manasi Ganga Shrine is under Receiver since 1986, and Daan Ghati Shrine is under Receiver since 2002, and these are the best examples of mismanagement and complete mess of the whole system.

Unless there is a notified enacted shrine board is constituted, No relief to public is possible. There are examples of Shri Nathdwara Shrine Board [Temple Board Nathdwara in Rajasthan is working successfully for last more than 40 years.] Same ways recently Government of Rajasthan constituted Mandir Mandal for famous Sanwariya Temple in Chittorgarh District of Rajasthan and its one of the Best managed and maintained shrines in the state of Rajasthan.

Both ACS Rajasthan and ACS UP had earlier given undertaking & informed Hon'ble NGT Bench that the process is going on to constitute Shrine Board, but nothing has come so far. UP Brij Vikas Parishad per provisions laid down in the act has no power to intervene in the day to day functioning of any of the temples. They look after development of Braj area which includes Mathura Vrindavan, Govarddhan, Barsana, Gokul etc., and happy to submit that this UP Braj Vikas Parishad is doing exemplary work in this sector. Especially New Fencing Provided to whole Govarddhan Parikrama makes the whole area beautiful now and nor GiriRaj Paravat is properly protected. They have also submitted request to beautify the old Talahati Parikrama without any pakka construction.

Overall Development of the Holy Town and proper maintenance of the Manasi Ganga, Daan Ghati and Jatipura Temples in Uttar Pradesh and Punchari

Lautha Temple in Rajasthan is totally dependent on formation of Shrine Board as observed earlier.

11. **Parking** :- As per earlier orders by the NGT, Six places have been identified and at Govarddhan and all were operational during Mundiya Poonam. Govarddhan Mathura, Barsana Govarddhan, Chhatikara Radhakund and Deeg Govarddhan Road still need more parking and as per DM Mathura places have been already identified. The multistoried parking near bus stand is still under process.
  
12. **Encroachment** :- Already Submitted , District Administration should take up the matter with forest and PWD authorities to get the stay vacated as soon as possible, to make Govarddhan and GiriRaj Ji free of unauthorized encroachments and constructions.
  
13. **Manasi Ganga** :- This year also during Mundiya Poonam and even later during rains sewerage water from various drains coming to Manasi Ganga uninterrupted from all directions. And any iota of improving Manasi Ganga wasn't seen at all, since last reporting. The plan to clean Manasi Ganga has been prepared [at least we are made to understand] but when no answer by with any authority for that matter was given.

14. **Conclusion** : - With pain we have to submit that even after repeated direction and observation , and good intention of DM Mathura, the lower staff in all the respective departments who are working on the ground are not taking the directions seriously. **Specially** Cleanliness, Garbage Disposal, Ring Road Completion, Service Road, all are neither taken seriously or going on with snail velocity. Removal of all Encroachments and maintenance of that reclaimed & recovered land , Compliance of no construction Zone, Getting the stay vacated, Making Govarddhan and surrounding clean is Dream come true, when is a question to be answered by all concern. If there is stumped takes in temples, where walking is also not possible during rush days on Mundiya Poonam and other days [hope nothing of that sort to happen], No authority will be left to shift responsibility on receiver, to submit that they are supposed to maintain the system. Hope good sense will prevail and all the compliance is made in true spirit of seva, which wasn't visible this year.

The Shrine Board formation, Service Road, Ring Road, Complete Encroachments Removal, Sewerage connection to whole Parikrama marg and Govarddhan town, Parikrama No vehicle Zone, No construction Zone, Making the Area Clean and Pious, Making whole area Eco friendly still seems far

away, besides concern of the Hon'ble NGT Bench  
and of local authorities.

With Profoundest Regards

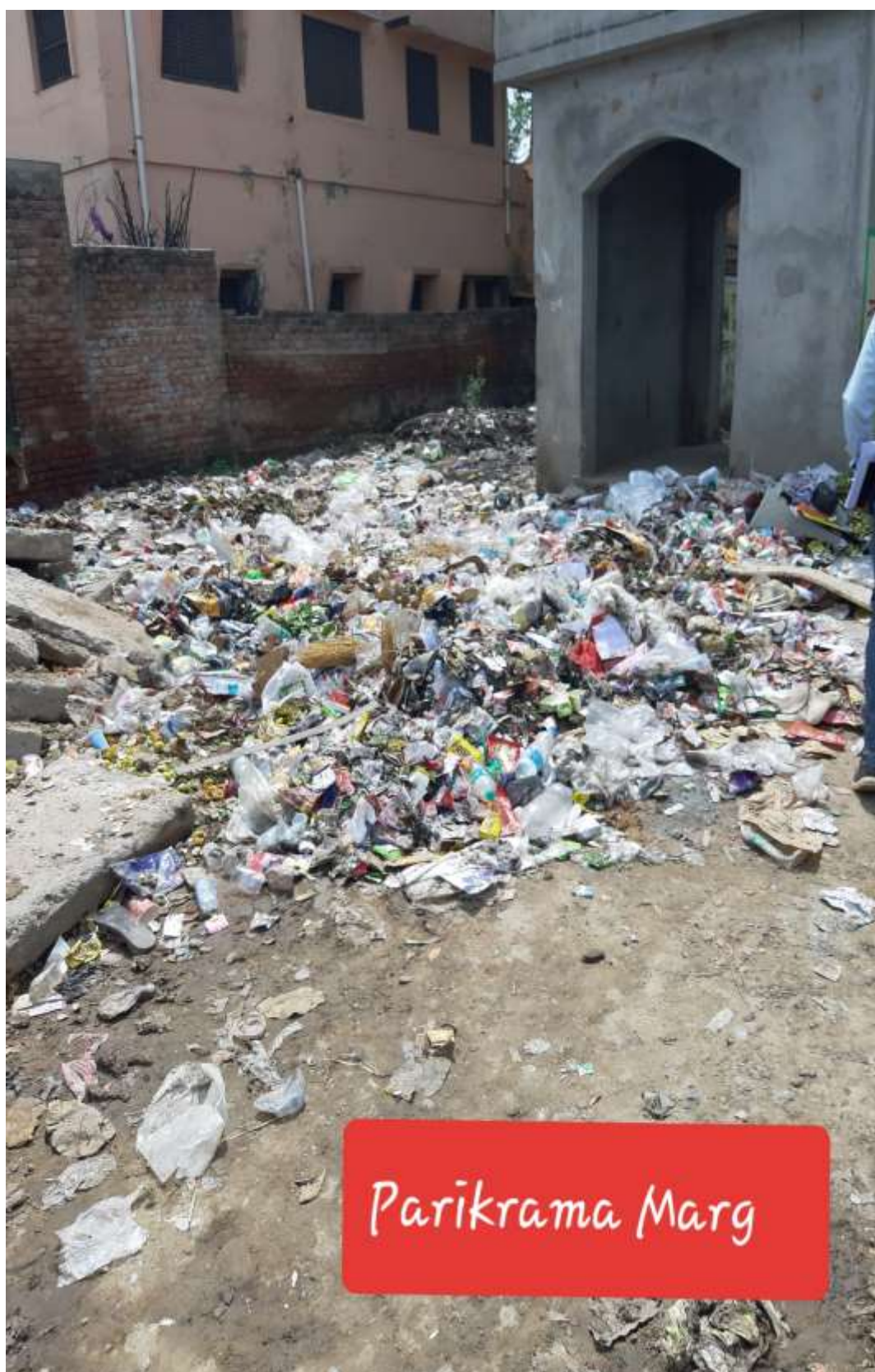
Yours Sincerely  
Anand V Shukla IPS (Retd)  
Court Commissioner

August 13<sup>th</sup> 2019



STP NO REPAIRS





Parikrama Marg

**OLD AGE HOME**

**श्री जी बाबा की हवेली**

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**सम्पर्क**





Illegal Construction





Village Mukhrai  
juli Flora  
removed



Branch of  
Shisham also Cut



अवैध निर्माण परिक्रमा  
मार्ग





